

## RJAYA SABHA

Tuesday, the 1st September, 1970/the 10th  
Bhadra, 1892 (Saka)

The House met at eleven of the clock,  
MR. CHAIRMAN in the Chair.

### ORAL ANSWERS TO QUESTIONS

BOUNDARY COMMISSION FOR HARYANA AND  
PUNJAB

\*709. SHRI RAJENDRA PRATAP  
SINHA :

SHRI KRISHAN KANT : †

SHRI ARJUN ARORA :

Will the PRIME MINISTER be pleased to state the time by when the Boundary Commission to demarcate the boundary between Punjab and Haryana will be set up ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : The Commission to go into the claims and counter-claims for re-adjustment of the existing inter-State boundaries of Punjab, Haryana and Himachal Pradesh will be appointed after its terms of reference are settled in consultation with the Governments concerned. An effort made to promote mutual discussions among the Chief Ministers concerned to evolve agreed terms of reference has not evoked a response. Government are, therefore, considering the question of laying down the terms for the Commission. The process of finalisation is likely to take some more time.

SHRI KRISHAN KANT : May I know from the honourable Minister whether the Punjab Government has reservations on this question and that is the reason why the setting up of the boundary commission is being delayed ? If it is so, is it not clear to the Government that, as the Chief Minister of Haryana said, they will not move out of Chandigarh as long as this boundary decision is not made and that the longer it is delayed, the longer will the

Haryana Government take to move out of Chandigarh, because the whole thing is a consolidated and integrated decision of the Government of India ?

SHRI K. C. PANT : No formal communication has been received from the Punjab Government to the effect that it has reservations on this matter. The Government of India does consider that the decisions announced by it in January, 1970, are fair and equitable and in the overall national interests and the Government does not propose to make any changes in these decisions.

SHRI KRISHAN KANT : I asked the Minister whether it is not a fact that the Haryana Government had informed the Government of India about the acceptance of their award while the new Government of Punjab is dilly-dallying in order not to accept the whole thing. If it is so, is the Government aware of the consequences of the delay ? Has the Government received any representation from the representatives of the people of Fazilka that that area is being neglected by the Punjab Government and they are suffering on account of the uncertainty there and that they want that that area should be taken over under the Centre so that the future of the people there is protected ? Their medium of instruction is Punjabi and if they go over to Haryana, their medium of instruction has to be Hindi. And in service matters also they are not getting a proper share. In view of all this, what is the reaction of the Government to the representation of the people of Fazilka ?

SHRI K. C. PANT : As I said, the Government's decision stands. The Government has sent a list of the towns and villages involve to both the Governments, of Haryana and Punjab. So far as Fazilka is concerned, Haryana has responded to our communication and Punjab is yet to respond. We are following it up. So far as the other part of the question is concerned, I have no information with me about any representation of that nature being received. I have seen some Press reports to that effect.

†The question was actually asked on the floor of the House by Shri Krishan Kant.

SHRI KRISHAN KANT : What is the reaction of the Government to that representation ?

SHRI K. C. PANT : We have not received any representation to formally consider this matter.

SHRI ARJUN ARORA : Sir, may I know why the Government wants to postpone a final decision of this dispute for five years ? Why does not the Government take steps to demarcate the boundary between these States just now because ever since the announcement was made by the Prime Minister some months back, the Government of Punjab and the Government of Haryana, and the people of Punjab and the people of Haryana, are making claims and counter-claims and passions are being aroused over Fazilka ? Why does not the Government decide this thing right now by appointing a boundary commission ?

SHRI K. C. PANT : So far as this question of five years is concerned, it is primarily in regard to Chandigarh and not in regard to the Fazilka area or the boundary dispute. The reason for that is that Chandigarh was the common capital for both Haryana and Punjab and a certain amount of time will be required to build up a new capital and shift all their offices to that new capital. I quite agree with my hon. friend that this matter should be expedited. We would like to do it with the full concurrence and cooperation of both the State governments. That is why the Government's approach has been that both might be consulted and their concurrence taken. A still better course would be for them, after mutual consultation, to arrive at some terms of reference themselves. But that was not feasible because the Home Minister has met both the Chief Ministers separately and we have been awaiting some response from them for their collective suggestions. That did not come. Now the Government is considering to formulate certain terms of reference. After that, we will again consult the Chief Ministers. This is the reason for the delay.

SHRI BABUBHAI M. CHINAI : May I know from the hon. Prime Minister whether in view of the fact that these boundary disputes between State and State, disputes

about a certain town between State and State, disputes about water distribution between State and State and disputes and disturbances on account of power distribution between State and State occasionally come up before the Government from one part of the country or another and in order to see that the politicians do not put undue pressure on the Government to take a political decision, the Government is thinking in terms of requesting the Chief Justice of the Supreme Court to appoint a Bench of two or three Judges who will go into all these disputes and give judgment so that they might be binding on all ?

SHRI K. C. PANT : No.

SHRI A. G. KULKARNI : May I know whether in view of the difficulties and strains and political repercussions...

AN HON. MEMBER : Repercussions.

MR. CHAIRMAN : You put your question. Do not look that side.

SHRI A. G. KULKARNI : I have used the correct word—repercussions.

AN HON. MEMBER : Repercussions.

SHRI A. G. KULKARNI : In view of these repercussions because of boundary disputes between linguistic States, the agonies and difficulties of the people are increasing day by day. Will the Government think of appointing a permanent boundary commission, as has been suggested by the various parties and the Administrative Reforms Commission, so that these problems are gone into thoroughly ? I will particularly draw the attention of the Prime Minister to the agonies and sufferings of people in various States, particularly in my own State...

MR. CHAIRMAN : You put your question.

SHRI A. G. KULKARNI : Let me put the question. The agonies of the people of Maharashtra and Mysore have reached such an extent that unless some solution is found...

SHRI ARJUN ARORA : On a point of order. This point hardly arises. The Maharashtra-Mysore dispute does not arise out of this question about Haryana.

MR. CHAIRMAN : He is asking about a permanent commission.

SHRI A. G. KULKARNI : Yes, Sir. If a permanent machinery is evolved, that can go into all these problems.

SHRI K. C. PANT : That was the question which Shri Babubhai Chinai asked and I have already answered that question.

SHRI K. CHANDRASEKHARAN : In view of the fact that the disputes between State and State particularly regarding the boundaries and various other matters are increasing day by day and we are not able to find out permanent solutions in spite of the fact that high-level commissions have been appointed and in order to retard the growth of fissiparous tendencies arising out of these disputes, will the Government consider the appointment of a permanent commission in the nature of an inter-State council under Article 263 of the Constitution to solve these disputes ?

SHRI K. C. PANT : Sir, I have already answered the question twice. But, I might explain.

MR. CHAIRMAN : He refers to a Council also.

SHRI K. C. PANT : Yes, Sir. I might explain, as my hon. friend has said, that even though high-power Commissions are appointed, some problems do remain. When the States Re-organisation Commission went into the whole question, the map of the whole country was re-drawn and various linguistic States came into being. Even after that, certain problems have remained. In a big country, such problems do remain, some peripheral problems and we have to find out ways and means of solving these problems. But a permanent boundary commission may well have the effect of creating problems where there are none today.

श्री सुन्दर सिंह भंडारी : हरियाणा और पंजाब के सीमा विवादों के बारे में एकमुश्त समझौता दिया गया था, चंडीगढ़ की राजधानी बदलने का, फाजिल्का देने का और उसके साथ साथ बचे हुए हिस्से के लिए एक

सीमा आयोग नियुक्त करने का। मैं सरकार से जानना चाहूंगा कि क्या इसमें एक दूसरे के सोल्यूशन्स के लिए सम्बद्धता है या यह सीमा आयोग फाजिल्का और चंडीगढ़ के बजाय अन्य राजधानी के सम्बन्ध में कोई निश्चित व्यवस्था न होने के बावजूद भी टर्म्स तय होते ही काम करना शुरू कर देगा ?

श्री के० सी० पन्त : इतनी सम्बद्धता तो है कि इनकी घोषणा एक साथ हुई। उसके अलावा जो डिस्प्यूट्स हैं, जो कमीशन की सिफारिशों को लागू करने की बात है, वह और फाजिल्का दोनों साथ साथ किए जाएंगे, ऐसी घोषणा हुई।

SHRI SUNDAR SINGH BHANDARI : Sir, my question remains where it was.

मैं यह पूछना चाहता हूँ कि क्या फाजिल्का और चंडीगढ़ के बारे में कुछ व्यवस्था हुए बिना आप बाकी के विवादों को तय करने के लिए टर्म्स तय होते ही सीमा विवाद का काम शुरू करवा देंगे या सीमा विवाद का काम तब शुरू होगा जब चंडीगढ़ और फाजिल्का के बारे में जो आपने व्यवस्थाएं की हैं वे कार्यान्वित हो जायेंगी ?

श्री के० सी० पन्त : उसमें काम तो अब भी चल रहा है। जैसा मैंने पहले कहा फाजिल्का के बारे में, कौन-कौन से गांव उस फेहरिस्त में आते हैं, कौन-कौन शहर आते हैं इसकी जांच कुछ की गई है, फेहरिस्त बनी है दोनों गवर्नमेंट्स को भेजी गई है, उसका काम चल रहा है।

श्री सुन्दर सिंह भंडारी : क्या वह सीमा विवाद के अन्तर्गत है ?

श्री के० सी० पन्त : सीमा विवाद के अन्तर्गत नहीं है, लेकिन फेहरिस्त तो बनानी पड़ेगी। जो घोषणा हुई उसमें जनरल चीज रखी गई है लेकिन उसके बाद डिटेल्ड लिस्ट बनानी है गांव वगैरह की। उससे सीमा विवाद उस माने में जुड़ा नहीं है कि कमीशन देखेगा

लेकिन लिस्ट बनानी पड़ेगी, लिस्ट बनाई गई है, दोनों गवर्नमेंट्स को भेजी गई है यह देखने के लिए यह लिस्ट ठीक है, स्पेलिंग ठीक है, गांव ठीक लिखे गए हैं ताकि बाद में विवाद न उठ खड़ा हो। इसलिए इसको भेजा गया है।

MR. CHAIRMAN : Mr. Mulka Govinda Reddy. The last question. Fifteen minutes we have taken.

SHRI MULKA GOVINDA REDDY : Sir, I would like to know from the Minister one thing. With regard to the Mysore-Maharashtra dispute, already a Commission was appointed, the Mahajan Commission and ..

MR. CHAIRMAN : It is not a related question. Do not raise it.

SHRI MULKA GOVINDA REDDY : I am not going into that question.

MR. CHAIRMAN : Therefore, do not mention it.

SHRI MULKA GOVINDA REDDY : Because somebody had mentioned it, I am mentioning it. Otherwise, I would not mention it. It is now before Parliament and the Governments of Maharashtra and Mysore.

MR. CHAIRMAN : It is not necessary to repeat it.

SHRI MULKA GOVINDA REDDY : Sir, I would like to know from the Minister whether, in view of the fact that there is agitation already in Andhra Pradesh for the creation of Telengana and agitation in Maharashtra for the creation of Vidharbha, the Government would think of appointing a Second Reorganisation Commission to go into these questions.

SHRI K. C. PANT : Sir, have you allowed the question ?

MR. CHAIRMAN : Yes, about the second Reorganisation Commission. You wish to answer ?

SHRI K. C. PANT : No.

MR. CHAIRMAN : All right. Next question. Shri K. C. Panda.

(Interruptions)

SHRI SULTAN SINGH : Sir,...

MR. CHAIRMAN : No, it is too late. I have called Shri K. C. Panda. You should have raised your hand before. Next question.

#### VOCATION-ORIENTED EDUCATION

\*710. SHRI K. C. PANDA : †

SHRI M. K. MOHTA :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government propose to make education in the country vocation-oriented in cooperation with the Government of East Germany; and

(b) if so, the details thereof ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO) : (a) and (b) A statement is placed on the Table of the House.

#### STATEMENT

The Government are proposing to take up Pilot Projects to try out and demonstrate effective ways of relating educational programmes with overall economic development and employment opportunities in certain selected districts. The intention is to select one district in each State for initiating Pilot Projects in the field of Vocationalisation of Education.

2. As part of the programme of vocationalisation of education, Work Experience as suggested by the Education Commission will be introduced in some of the institutions in pilot districts.

3. One of the countries where the programme of Work Experience has been implemented successfully is the G.D.R. It is proposed to obtain the services of an expert, who is fully conversant with the implementation of this programme in the G.D.R. to advise the Ministry of Education

†The question was actually asked on the floor of the House by Shri K. C. Panda.